

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. II**

Customs Appeal No. 19 of 2011 SM

[Arising out of Order-in-Appeal No. 35 (DKV)CUS/JPR-I/2010
dated 1.11.2010 passed by the Commissioner (Appeals), Jaipur]

Baldev Singh

Appellant

Vs.

**Commissioner of Customs
Jodhpur**

Respondent

Appearance:

None for the Appellants

Ms. K V Kumar, AR for the Respondent

CORAM:

Hon'ble Mr. Ashok K Arya, Member (Technical)

Date of Hearing/ Decision: 11.04.2017

FINAL ORDER No. 52847 /2017 SM

Per: Ashok K Arya:

Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. Ms. K V Kumar, learned AR appeared for the respondent- Revenue. It shows that appellant- assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Ashok K Arya)
Member (Technical)

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